

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6224/2024

[Arising out of impugned final judgment and order dated 29-02-2024 in CWJC No. 7940/2015 passed by the High Court of Judicature at Patna]

ANURAG KRISHNA SINHA

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

[ONLY IA NO. 271593/25 IS LISTED UNDER THIS ITEM].....
[TO BE TAKEN UP HIGH UP ON BOARD]

IA No. 271593/2024 - APPROPRIATE ORDERS/DIRECTIONS

Date : 11-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Mr. Sunil Kumar, Sr. Adv.
Ms. Rohini Prasad, AOR
Ms. Ashka Ranjan, Adv.

For Respondent(s) :
Mr. Ranjit Kumar, Sr. Adv.
Mr. Manish Kumar, AOR
Mr. Divyansh Mishra, Adv.
Mr. Kumar Saurav, Adv.

Mr. Mrigank Prabhakar, AOR
Mr. Siddharth Sahu, Adv.
Ms. Astha Singh, Adv.
Mr. N.r. Shwetabh, Adv.
Mr. Manmohan PN, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

Pursuant to order dated 29th April, 2025, we have been informed by Mr. Ranjit Kumar, learned senior counsel appearing for the respondent-State of Bihar that he has the Original Records of the 2015 enactment, i.e. Smt Radhika Sinha Institute and Sachchidananda Sinha Library (Requisition and Management) Act, 2015, with him. The said Original Records are to retained by him.

List the appeal on 19th November, 2025 on the TOP OF THE BOARD.

Till 19th November, 2025, *status quo*, as it exists today, be maintained.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR